

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2018 &
IA NOS. 1001 & 1002 OF 2018**

Dated: 20th August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

BSES Yamuna Power Limited **Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Ms. Malavika Prasad

ORDER

IA No. 1002 of 2018

(Appln. for exemption from numbering and filing certain annexures)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

APPEAL No. 214 of 2018

Issue notice to the Respondents on the appeal as well as on the IA. No. 1001 of 2018 returnable on 29.10.2018. Dasti, in addition, is permitted. ***Issue public notice.***

List the matter on **29.10.2018.**

**(I.J. Kapoor)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**